

**Central Administrative Tribunal
Jammu Bench, Jammu**



TA No.9443/2020
(SWP No. 2261/2014)

Tuesday, this the 27thday of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

ShabirAhmaad Shah, Aged 38 years
S/o Qamar Din Shah
R/o DH Pora Tehsil Damhal
District Kulgam.

...Applicant

(Nemo for applicant)

VERSUS

1. State of Jammu and Kashmir
Through Commissioner
Health & Family Welfare Department
Civil Secretariat, Srinagar/Jammu.
2. Chairman
Jammu and Kashmir Service Selection Board
Srinagar/Jammu.
3. Secretary
Jammu and Kashmir Service Selection Board
Srinagar/Jammu.

...Respondents

(Mr.Rajesh Thappa, Deputy Advocate General)



ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

The respondents initiated steps for selection to various posts of technical nature, in the Health Department. Advertisement was issued on 16.05.2013. The applicant was one of the candidates. Written test was conducted and that was followed by the interview of the eligible candidates. The Service Selection Board issued a notice dated 21.11.2014, stating that the candidates mentioned therein are qualified for interview/*viva voce*. The name and hall ticket number of the applicant did not figure therein. He filed SWP No. 2261/2014 before the Hon'ble High Court of Jammu & Kashmir, complaining that omission of his name is purely arbitrary and though he did well in the examination, his name is not included in the list.

2. The respondents did not file any counter affidavit.
3. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as TA No. 9443/2020.



4. Today, there is no representation for the applicant. Mr. Rajesh Thappa, learned Deputy Advocate General obtained instructions. He submits that the name of the applicant was not included in the list on account of the fact that he did not qualify in the written test.

5. The Advertisement was issued for quite a large number of posts. There were about 20 categories and in each category, large number of posts were there. Naturally, the competition is stiff and the name of the applicant did not figure in the shortlist of the candidates for interview. Except that, the applicant has his own assumption about his performance, there is nothing on record that any candidate, who secured less number of marks, was called for interview.

6. We do not find any merit in the T.A. and the same is accordingly is dismissed.

There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy)
Member (A) Chairman

April 27, 2021
/sunil/jyoti/sd/